



**BEFORE THE NATIONAL GREEN TRIBUNAL  
EASTERN ZONE BENCH, KOLKATA.**

**Execution Application No. 3/2022/EZ**  
(Arising out of O. A. No.129/2016/EZ disposed of on 17.08.2021)

WILDLIFE SOCIETY OF ORISSA	APPLICANT (S)
VERSUS	
STATE OF ODISHA & OTHERS	RESPONDENT(S)

**AFFIDAVIT FILED ON BEHALF OF THE RESPONDENTS**

I, Shri Nityananda Nayak, aged about 55 years, S/o Late Chakradhara Nayak, at present serving as the Wildlife Conservation Officer in the office of the Principal Chief Conservator of Forests (Wildlife) and Chief Wildlife Warden, Odisha, At.- Prakruti Bhawan, Sahid Nagar, PO. – Sahid Nagar, Bhubaneswar, Distt.- Khordha, do hereby solemnly affirm and state as follows;

1. That, I have been duly authorized by the State Respondents for filing this affidavit.
2. That this Hon'ble Tribunal in Order dtd 06.04.2023 in Execution Application No, 03/2022/EZ arising out of O.A. No. 129/2016/EZ have directed the State Respondents to notify elephant corridors in one month's time and no more otherwise the concerned

Nityananda Nayak



authorities shall be liable under Section 26 of the National Green tribunal Act.

3. That, the Hon'ble High Court of Orissa in Order dtd 04.05.2023 in WP(C) No. 14057 of 2023 have been pleased to stay further proceedings in the present Execution Application No. 03 of 2022/EZ, arising out of O. A. No. 129 of 2016/EZ till next date.

4. That, the matter is still pending for consideration before the Hon'ble high Court of Orissa.

5. That this Hon'ble Tribunal in Order dated 05.10.2023 in the above mentioned Execution Application, have taken note of the above fact and directed as follows:

xxx xxx xxx

*" 4. List on 30.11.2023. "*

xxx xxx xxx

4. That, Hon'ble High Court of Orissa in Order dtd 11.10.2023 in WP(C) No. 14706 of 2022, tagged with W.P.(C) No. 14057 of 2023, have passed the Orders as below.

xxx xxx xxx

*"5. Call this matter after two weeks. "*

xxx xxx xxx

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Copy of the Order dtd 11.10.2023 of the Hon'ble High Court of Orissa passed in W.P.(C) No. 14706 of 2022 tagged with W. P. (C) No. 14057 of 2023 has already been annexed as Annexure-A/7 in Affidavit filed on dated 29.11.2023. The matter has not been heard by the Hon'ble High Court in the mean time.

4. That, in view of the facts mentioned herein above, it is humbly prayed before the Hon'ble Tribunal to kindly adjourn the hearing of the Execution Application no. 03 of 2022/EZ till disposal of the W. P. (C) No. 14057 of 2023 by the Hon'ble High Court of Orissa.

5. That, the facts stated above are true to the best of my knowledge and belief and based on records.

Identified By  
*[Signature]*  
Advocate

*Nitya nanda Nayak*  
12/01/2024  
DEPONENT Dy. Conservator of Forests  
O/o. the PCCF (WL) & CWLW  
Odisha, Bhubaneswar

CERTIFICATE

Certified that due to non-availability of cartridge papers, the instant affidavit has been typed on thick white papers.

CUTTACK

DT. 12/01.2024

*[Signature]*  
ADDL. GOVT. ADVOCATE



Solemnly affirm on in Oath by the Deponent at Cuttack on *12/1/24* being identified by *[Signature]* Advocate/Adv. Clerk/S.O., AG's office/Notary personally. The facts stated above are true to the best of his/her knowledge.  
*[Signature]*  
RAMA CHANDRA MISHRA, NOTARY  
CUTTACK TOWN, REGD. No-21/03